

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-07-2024 AT 10:30 AM**

**CP No. 535/241/HDB/2019  
AND  
IA No. 829/2019, IA (CA) 30/2021 & IA(CA) 294/2023 in  
CP No. 535/241/HDB/2019  
u/s. 241 of Companies Act, 2013**

**IN THE MATTER OF:**

Neera and Children Trust & 2 others

**...Petitioner**

**AND**

Gati Ltd & 28 others

**...Respondent**

**CORAM:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Y Suryanarayana, along with Mr Sachin Sharma for Petitioner present physically.

Learned senior counsel Mr Avinash Desai, for Respondent No 1 and 2 present through Video Conference.

Due to power break down in Hon'ble NCLT, this matter could not be taken up. Matter adjourned to 08.08.2024 along with IA No. 829/2019, IA (CA) 30/2021 & IA(CA) 294/2023.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**